

Sir, I beg to lay the full statement on the Table of the House. [Placed in Library. See No. LT-3285|61].

### EXTRADITION BILL

**Sardar Hukam Singh (Bhatinda):** Sir, I beg to move that the time appointed for the presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to the extradition of fugitive criminals be extended upto the 30th November, 1961.

**Mr. Speaker:** The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to the extradition of fugitive criminals, be extended upto the 30th November, 1961."

*The motion was adopted.*

### SUGAR (REGULATION OF PRODUCTION) BILL\*

**The Minister of Food and Agriculture (Shri S. K. Patil):** Sir, I beg to move for leave to introduce a Bill to provide for the regulation of production of sugar in the interests of the general public and for the levy and collection of a special excise duty on sugar produced by a factory in excess of the quota fixed for the purpose.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the regulation of production of sugar in the interests of the general public and for the levy and collection of a special excise duty on sugar produced by a factory in excess of the quota fixed for the purpose."

*The motion was adopted.*

**Shri S. K. Patil:** Sir, I beg to introduce the Bill.

### STATEMENT RE: SUGAR (REGULATION OF PRODUCTION) ORDINANCE

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Sugar (Regulation of Production) Ordinance, 1961, as required under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-3286|61].

13.45 hrs.

### MATERNITY BENEFIT BILL—contd.

**Mr. Speaker:** The House would take up further consideration of the following motion moved by Shri Abid Ali on the 10th August, 1961, namely:

"That the Bill to regulate the employment of women in certain establishments for certain periods before and after childbirth and to provide for maternity benefit and certain other benefits, as reported by the Joint Committee, be taken into consideration."

The time allotted is three hours; one hour and twenty minutes have been taken already and what remains is one hour and forty minutes. How shall we distribute it?

**Shri Tangamani (Madurai):** One hour more for consideration.

**Mr. Speaker:** Shall we be able to finish it within this time? Are there many amendments? I find that there are no amendments.

**Shri Tangamani:** I have already sent my amendments during the last session when the Bill was taken up on the 10th August. The same amendments may be taken as amendments to this Bill now.

\*Published in the Gazette of India, Part II, Section 2, dated 20-11-61.

†Introduced with the recommendation of the President.